

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 945 of 2020

In the matter of:

Shailendra Singh

....Appellant

Vs.

Nisha Malpani & Anr.

....Respondents

Present:

**Appellant: Mr. Sandeep S Tiwari, Mr. Shailendra Singh,
Mr. Abhishek Parmar, Advocates.**

**Respondents: Ms. Nisha Malpani (RP), Mr. Asish Makhija,
Mr. Anurag Bhatt, and Mr. Ankur Gupta, Advocates
for R1.
Ms. Saahila Lamba, Advocate for R2 (IBBI)**

ORDER
(Through Virtual Mode)

08.01.2021: Reply affidavits have not been filed. Learned Counsel for the Respondents may file reply affidavits and also provide copy of the same to the learned Counsel for the Appellant. Rejoinder thereto may be filed by the Appellant within two weeks thereof. Short written submissions not exceeding three pages in reasonable fonts and margins along with compilation of relevant judgments may also be filed along with the pleadings.

Post the matter 'for admission (after notice)' on 1st February, 2021.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

Ash/NN